

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.  
ORIGINAL APPLICATION NO. 139 OF 2018**

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**Date Of Decision:- 13.11. 2018.**

**CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).  
HON'BLE SHRI. RAVINDER KAUR, MEMBER (J).**

***Kishtijal A. Bhosale,***

Aged about 56 years,

Son of Shri Anantrao Marutirao Bhosale

R/o Flat No.B, Madhav Vihar,

Mumbai Banglore Highway,

Wadgao BK, Pune 411041.

Employed as Demonstrator,

Department of Physics

NDA, Khadakwasla Pune 411023.

***...Applicant.***

**( By Advocate Shri P. J. Prasadrao ).**

**Versus**

***1. Union of India***

Through the Secretary,

Ministry of Defence, South Block,

New Delhi-110 011.

***2. Head Quarters Integrated Defence Staff***

Ministry of Defence,

Department of Personnel,

Kashmir House, New Delhi-110 011.

***3. The Commandant,***

National Defence Academy,

Khadakwasla, Pune-411 023.

***4. The Principal Controller of***

***Defence Accounts (SC) No.1***

Finance Road, Pune-411 001.

***... Respondents.***

**ORDER (ORAL)**

**Per: Shri. R. Vijaykumar, Member (A)**

**1.** Shri. G. Venugopalan, learned proxy counsel appeared on behalf of Shri P. J. Prasadrao, learned counsel for the applicant. Shri. R.R. Shetty, learned counsel for respondents.

**2.** The applicant has approached this Tribunal by the present OA seeking the following reliefs:-

*“8(a) To allow the application.*

*(b) This Hon'ble Tribunal be pleased to issue directions to the respondents to grant ACP/MACP as he was stagnated in the post of dying cadre Demonstrators and no ACP/MACP were granted to him.*

*(c) This Hon'ble Tribunal be pleased to issue directions to the respondents grant two financial up-gradations in the grade pay of Rs.6600/- and thereafter Rs.7600/- the eligible grade pay as admissible to him.*

*(d) Cost of the application be awarded in favour of the Applicant.*

*(e) Any other order(s) may be passed in the interest of justice.”*

3. The learned counsel for the applicant has preferred a representation in respect of aforesaid claim dated 09.04.2016. The learned counsel for the applicant further states that in spite of his such representation and lapse of such a long time, he has not been granted any benefits. He further submits that the respondents are only making internal communications seeking clarification from their own department in this regard. He refers to internal communications dated 06.10.2016 Annexure A-1 to the OA.

4. In the above facts and circumstances, it is evident that though the matter is under consideration of the respondents but they have not taken any decision in the matter till date.

5. In the facts and circumstances, the OA is disposed of with direction to the respondents to take a final decision in the matter and dispose of the representations of the applicant by passing a reasoned and speaking order within three months of the receipt of certified copy

of this order.

6. No order as to cost.

*(Smt. Ravinder Kaur)*  
*Member (J)*  
*srp*

*(R. Vijaykumar)*  
*Member (A)*